



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Strictly Confidential)

NOTIFICATION

No. 15/SC2/2018/GA(SC).

Thiruvananthapuram, 26th February 2018.

Mr. Justice Antony Dominic, Acting Chief Justice, High Court of Kerala who has been appointed as the Chief Justice of the High Court of Kerala as per Government of India Notification No. K-13024/01/2018-US.I dated 6-2-2018 has been duly sworn-in and assumed office as such on the forenoon of 9th February, 2018.

By order of the Governor,

PAUL ANTONY,
Chief Secretary.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 162/2018/LBR.

Thiruvananthapuram, 9th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Seemas Wedding Collections, XVIII/133-1, N.H. Bypass, Market Jn., Aluva, Ernakulam-683 101 and the workman of the above referred establishment Sri V.M. Michael, Vadasser House, M.S. P.O., Pathirappally, Alappuzha District in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. M. Michael, workman by the Management of Seemas Wedding Collection, Aluva is justifiable or not? If not what relief the workman is entitled to get ?

(2)

G.O. (Rt.) No. 164/2018/LBR.

Thiruvananthapuram, 9th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Asst. Devaswom Commissioner, Office of the Asst. Devaswom Commissioner, Karunagappally P. O., Kollam and the workman of the above referred establishment Sri Sasi, P., Thundil Pavumpavadak, Pavumba P. O., Karunagappally-690 574 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sasi, P., working as 'Kazhakam' in Thiruvithamcore Devaswom Board by the authority is justifiable. If not what relief he is entitled to ?

(3)

G.O. (Rt.) No. 165/2018/LBR.

Thiruvananthapuram, 9th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Lakshmi Estate, Munnar, K.D.H.P. Company Private Ltd., Munnar P. O., Pin-685 612, Idukki District and the workman of the above referred establishment Paneerselvam (P.F. No. 1909), K.D.H.P. Company Private Ltd., Lakshmi Estate South Division, Munnar P. O., Pin-685 612, Idukki District in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peerumade, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri Paneer Selvam (P.F. No.1909), Tapal man, Lakshmi Estate, K.D.H.P. Company (Pvt.) Ltd. by the management is justifiable or not ? If not, what relief the worker is entitle to get ?

(4)

G.O. (Rt.) No. 167/2018/LBR.

Thiruvananthapuram, 9th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Chairman, Prestige Educational Trust, Kannur Medical College & Super Speciality Hospital, Anjarakkandy P. O., Pin-670 612, (2) Administrater, Kannur Medical College & Super Speciality Hospital, Anjarakkandy P.O., Pin-670 612, (3) The Managing Director, Kannur Medical College & Super Speciality Hospital, Anjarakkandy P.O., Pin-670 612 and the workman of the above referred establishment

represented by the Secretary, Cannanore District Private Hospital & Medical Shop Employees Union (CITU), C. Kannan Smaraka Mandiram, Kannur District-670 001 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri T.O. Balakrishnan, the employee of Kannur Medical College & Super Speciality Hospital, Anjarakkandy P. O. by the employer is justifiable or not? If not, what relief he is entitled to ?

(5)

G.O. (Rt.) No. 168/2018/LBR.

Thiruvananthapuram, 9th February 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. P. Ramesan, R.M.S. Vegetables, Vatakara and the workmen of the above referred establishment represented by the President, Kerala Industrial Rural & General Workers Union (INTUC), Kozhikkode Jilla Committee in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri M. K. Sivadasan, Accountant by the employer of RMS Vegetables, Vatakara is justifiable or not? If not, what are the remedies available to him?”

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 3711/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ജനുവരി 30.

1952-ലെ നോട്ടീസിന് ആക്ടിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടി വായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജോസ് മാത്യു, അഡ്വക്കേറ്റ്, അരഞ്ഞനയിൽ ഹൗസ്, ചേലാട് പി. ഒ., കോതമംഗലം, എറണാകുളം-686 691 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 13-7-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലത്തുവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 1/2012/EKM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 17273/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ജനുവരി 30.

1952-ലെ നോട്ടീസിന് ആക്ടിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടി വായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. പി. പി. ബാലകൃഷ്ണൻ നായർ, അഡ്വക്കേറ്റ്, ‘ധന്യ’ വി. എൻ.-6, വിവേകാനന്ദ നഗർ, കേശവദാസപുരം, തിരുവനന്തപുരം എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തിരുവനന്തപുരം സിറ്റി പ്രദേശത്തേക്ക് 3-12-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലത്തുവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 68/97/TVPM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.